

\$~6

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 5299/2020**

GULSHAN FAROOQI ..... Petitioner  
Through Mr.Ashok Agarwal, Advocate

versus

AIIMS & ORS. .... Respondents  
Through Mr.V.S.R. Krishna, Adv. for R-1.  
Ms.Nidhi Raman, CGSC for R-2.  
Ms.Shefali Vohra, Adv. for R-3.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**ORDER**

% **17.08.2020**

This hearing has been held by video conferencing.

**CM No.19140/2020 (Exemption from filing notarized affidavit and affixing of court fee)**

1. This application has been filed seeking exemption from filing duly notarised affidavits and affixing requisite court fee. Binding the deponent of the affidavit to the contents of the application, the exemption is granted.
2. Court fee shall be deposited online with the concerned authority within one week and physical stamp be filed within 72 hours from the date of resumption of regular functioning of the Court, as mandated in terms of Office Order dated April 04, 2020 issued by this Court.
3. Application is disposed of.

**W.P.(C) 5299/2020**

Issue notice.

Notice is accepted by the learned counsels for the respondents mentioned hereinabove.

The learned counsel for the respondent no.1/AIIMS prays for time to seek instructions.

At his request, relist on 21<sup>st</sup> August, 2020.

**AUGUST 17, 2020/Arya**

**NAVIN CHAWLA, J**